

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

110. IA/3638/2024 C.P. (IB)/13(MB)2019

IN THE MATTER OF

Cantronics Office Equipment Pvt Ltd

U/s 10 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 16.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Maulik Chokshi (VC)

For the Respondent:

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**ORDER**

**IA/3638/2024:-** The prayer in the present case is for grant of extension from 30.06.2024 to 27.09.2024. The Ld. for the Applicant further submits that all the assets of the CD have already been disposed of except the claim of the Income Tax Department which is under verification and a fixed deposit with PNB amounting Rs. 2,50,000/-. Thus, the Counsel submits that he shall be able to complete the entire process before the extended date being sought. In view of the submissions of Ld. Counsel, the time period is extended up to 27.09.2024. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

// Avdhesh K Patel //